

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

O.A. No. 356/87.

Decided on 19.3.1991

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Roshan Singh and 7 others

.....Applicants.

Vs.

Union of India & others.

.....Respondents.

CORAM: HON'BLE MR B.S. SEKHON, VICE CHAIRMAN.

HON'BLE MR P.C. JAIN, ADMINISTRATIVE MEMBER.

Presents: Shri T.C. Aggarwal, counsel for the Applicants.

Shri N.S. Mehta, counsel for the Respondents.

B.S. SEKHON

Applicants who are presently working as Senior Economic Investigators in the Directorate General of Supplies & Disposals, New Delhi preferred the instant Application under Section 19 of the Administrative Tribunals Act, 1985 praying for issuance of appropriate orders/directions:

i) Declaring the Applicants regular Senior Economic Investigators right from their appointment to the post.

ii) Restraining the Respondents from not treating the Applicants as adhoc Senior Economic Investigator from the date of their promotion to the posts of Senior Economic Investigators.

iii) Directing the Respondents to treat the Applicants as regular Senior Economic Investigators right from the date of their appointment to the post and giving all the consequential benefits.

2. The Application was listed today for remaining arguments. After part arguments were heard, the learned counsel for the Applicants stated that the Applicants

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shall make representations to the department concerned in respect of their grievance within 10 days from today and that the Respondents be directed to decide the same. The learned counsel added that the Applicants be also granted liberty to file fresh Application if they feel aggrieved by the order on their representation.

3. In view of the foregoing statement and the facts and circumstances of the instant case, it is hereby directed that the Applicants shall make a representation to the Respondents in respect of their grievance within 10 days from today. The Respondents are directed to decide the representation to be submitted by the Applicants within a period of 45 days of the receipt of the representation. In case the Applicants feel aggrieved by the decision taken by the Respondents on their representation, Applicants will be at liberty to file a fresh Application in case they feel so advised.

4. With the aforesaid directions, the instant Application stands disposed of. No order as to costs.

(S.C.)
(P.C. JAIN)
ADMINISTRATIVE MEMBER

B.S. Sekhon
(B.S. SEKHON)
VICE CHAIRMAN

19-3-91